<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 185 OF 2017

Dated: 11th October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

NLC India Limited Vs.			Appellant(s)		
Central Electricity Regulatory Com	ssion & Ors.	••••	Respondent(s)		
Counsel for the Appellant(s)	:	Mr. M. G. Rama Ms. Anushree B Mr. Shubham Ar	ardh		
Counsel for the Respondent(s)	:	Mr. S. Vallinaya	gam	am for R-2	
		Mr. Rakesh K. S Mr. Nishant for F			

<u>ORDER</u>

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 09.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on <u>18.12.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson